APPENDIX-15

THE GAUHATI HIGH COURT (ESTABLISHMENT OF A PERMANENT BENCH AT KOHIMA) ORDER, 1990

Notification No.G.S.R.73 (E), dated New Delhi, the 7th February, 1990.*

In exercise of the powers conferred by sub-section (2) of Section 31 of the North Eastern Areas (Reorganisation) Act, 1971 (Act No.81 of 1971), the President, after consultation with the Chief Justice of the Gauhati High Court and the Governor of Nagaland is pleased to make the following Order, namely:-

- 1. Short title and commencement. (1) This Order may be called the Gauhati High Court (Establishment of a Permanent Bench at Kohima) Order, 1990.
 - (2) It shall come into force on the 10th day of February, 1990.
- 2. Establishment of a Permanent Bench of the Gauhati High Court at Kohima.—There shall be established a permanent Bench of the Gauhati High Court at Kohima, and such Judges of the Gauhati High Court, being not less than two in number, as the Chief Justice of that High Court may, from time to time, nominate, shall sit at Kohima in order to exercise the jurisdiction and power for the time being vested in that High Court in respect of cases arising in the State of Nagaland:

Provided that the Chief Justice of High Court may, in his discretion, order that any case or class of cases arising in the State of Nagaland shall be heard at Gauhati.

^{*} Published in the Gazette of India, Part-II Extraordinary, Section 3 (i) dated 7th February, 1990 at pages 2 & 3